

(a) whether the All India Institute of Medical Sciences, New Delhi had decided to conduct postgraduate entrance examination in order to fill 25 per cent of the total seats in postgraduate courses;

(b) if so, whether provisions for reservation of seats for the Scheduled Caste/Scheduled Tribe candidates for admission in the said examination have been made; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) In pursuance of the directions of the Supreme Court, the All India Institute of Medical Sciences propose to conduct an All India Entrance Examination for admission to the Postgraduate Medical/Dental Courses for 25% of the total seats in postgraduate courses.

(b) and (c) The Supreme Court has directed that not less than 25% of the total number of post-graduate seats without taking into account any reservation validly made shall be made available for being filled on the basis of All India Entrance Examination. In view of this direction there shall be no reservation of any kind out of these 25% open seats which are to be filled solely on the basis of open competition.

Revised Cost Estimate Proposal of Nhava Sheva Port

*508. SHRI H. N. NANJE COWDA:
SHRI G. S. BASAVARAIU:

Will the Minister of SURFACE TRANSPORT be pleased to state;

(a) whether Government have approved the Revised Cost Estimate Proposal of the Nhava Sheva Port; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Facility to appear in Examinations as Private Candidates

*509. SHRI SHANTI DHARIWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the system of allowing candidates to appear in various examinations as private students without requiring any formal registration for studies has since been discontinued all over the country and only those who atleast get themselves registered for correspondence courses with an open University become eligible to appear in the examination;

(b) if so, whether as a result of this new system poor students are deprived of the opportunity to pursue their further studies; and

(c) if so, whether Government propose to take any remedial measures in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) No, Sir. Several Universities continue to provide the facility to students to appear as private/external candidates for specified examinations conducted by them.

(b) and (c). Do not arise.

[*English*]

Open Universities and Courses offered

*510. SHRI UTTAM RATHOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of open universities set up so far in the country and location thereof;

(b) whether their courses are open to all citizens in the country;

(c) whether there is no duplication in the work done by them in regard to the courses offered; and

(d) whether Government propose to allocate different subjects or courses separately to those universities to avoid duplication of work?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) There are at present four Open Universities in the country. These are:

1. The Indira Gandhi National Open University, New Delhi.
2. The Andhra Pradesh Open University, Hyderabad.
3. The Nalanda Open University, Nalanda, Bihar.
4. The Kota Open University, Kota, Rajasthan.

(b) Yes, Sir.

(c) and (d). The courses and programmes offered by each University are determined by the Universities themselves. However, the IGNOU which is also responsible for the co-ordination of the Open University system, has suggested a networking arrangement among all the Open Universities so that duplication of efforts is reduced.

Kutlehar Jagir Forests

*511. SHRI S. JAIPAL REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Kutlehar Jagir Forests in Himachal Pradesh are still being managed by private individuals; and

(b) if so, the particulars of the owner-

ship of the forests and the terms on which they have been entrusted to the private management ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) Yes, Sir.

(b) The ownership of the Kutlehar Jagir Forests rests in the name of Government of Himachal Pradesh. The conditions agreed to between the Government and the private individual, as embodied in the Forest Settlement Report of Kutlehar Jagir Forests by Mr. Sheep Shank are given in the Statement below.

STATEMENT

Terms and Conditions on which the Kutlehar Jagir Forests are being Managed

The conditions agreed to between the Government and the Raja as to management of Forests are also embodied in the Forest Settlement Report of Kutlehar Jagir by Mr. Sheep Shank. These terms and conditions are as under:

1. The management of the forests in Taluka Kutlehar will continue in the hands of Raja, subject to the recorded rights of use and to the following rules.

2. The Raja shall be bound by the general directions issued by the Forest Department.

3. The Raja shall keep a register of all leases to break up land which have been given by him. In all cases in which trees are standing on the land he shall refer the application with his own opinion to the Forest Officer and shall be guided by the advice by the latter as to the expediency of breaking up of land. No grants of Waste land for the preservation of grass or for other purpose may be made without the sanction of the Forest Officer.

4. Before granting permission to cultivate waste land, the Raja shall give the consideration to the objections of those who have hither-to grazed or exercised other rights over the waste. In the Khalsa